

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(PRINCIPAL BENCH, DELHI)**

EXECUTION APPLICATION NO. 43/ 2025

IN

ORIGINAL APPLICATION NO.-209/2023

IN THE MATTER OF: -

KAPIL DEV

...APPLICANT

VERSUS

MUNICIPAL CORPORATION LUDHIANA & ORS.

... RESPONDENTS

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PLACE: 10.05.2026

DATE: New Delhi

FILED THROUGH

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IN
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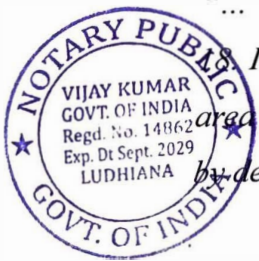
THE MUNICIPAL CORPORATION & Ors

... RESPONDENTS

ADDITIONAL REPORT IN COMPLIANCE OF ORDER DATED 12.02.2026
PASSED BY THIS HON'BLE COURT

I, Neeru Katyal Gupta, Commissioner of Municipal Corporation Ludhiana, do hereby solemnly affirm and declare as under: -

1. That the present Execution Application bearing No. 43 of 2025 was filed by the Applicant herein, wherein vide order dated 10.07.2025 this Hon'ble Tribunal directed the answering Respondent to file a compliance report qua the directions passed.
2. That the directions passed by this Hon'ble Tribunal in OA 209 of 2023 is reproduced herein: -



In view thereof, we are clearly of the view that construction raised on the area comprising green belt (Leisure Valley) must be removed if necessary even by demolition of construction raised.

19. Accordingly, we dispose of this original application by directing the concerned authorities to get the green belt area cleared from any encroachment and by removal of construction by carrying out the demolition thereof. This direction shall be complied with by Municipal Corporation, Ludhiana under supervision of, District Magistrate, Ludhiana and representative of Punjab State Pollution Control Board. The compliance report shall be submitted by Commissioner, Municipal Corporation, Ludhiana with

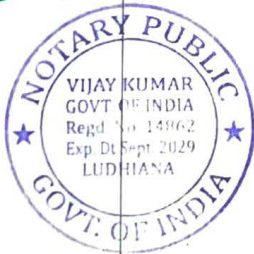
the Registrar General of this Tribunal within two months who if finds necessary, shall place the matter before the Bench for further orders. 2

20. With the above directions, original application is disposed of.

3. Further, in view of directions passed this Hon'ble Tribunal, the answering Respondent filed an Action Taken Report dated 31.10.2025 wherein it was submitted the following: -

3. It is respectfully submitted that in compliance to orders passed by this Hon'ble Tribunal and the undersigned took cognizance and took following actions with regard to encroachment of green belt area.

Description of Site	Action taken
Birth & Death Registration Office, Ludhiana	It is submitted that Municipal Corporation, Ludhiana conducted a demolition drive on 04.09.2024 and demolished the unauthorised construction in Green Belt. It is also submitted that debris lying at this site has also been removed. Now the Site is fully clear from debris. Copy of Photographs of the same is enclosed herewith and marked as ANNEXURE A.
Scrap yard and office of Junior Engineer Municipal Corporation, Ludhiana	It is submitted that temporary shed and adjoining structure of Junior Engineer office had already been demolished on 04.09.2024. However, one room was remaining, which had been allocated for storing of Horticulture equipment, and was used for maintaining the Green Belt area in Leisure valley.



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Further, in compliance of orders passed by this Hon'ble Tribunal, the aforementioned remaining room was also demolished on 10.09.2025 and all debris of the same was cleared. Copy of photographs of the same is enclosed herewith and marked as **ANNEXURE B.**

Lord Shiva Statue in the Leisure Valley, Near Model Town Extension

It is submitted that the Lord Shiva statue could not be relocated earlier due to the observance of the Mahashivratri festival in mid-February 2025, during which the Municipal Corporation officials encountered strong public resistance. However, the relocation was successfully carried out on 04.04.2025 in the presence of Sh. Sanjay Kanwar, Superintendent Engineer; Sh. Vijay Kumar, Municipal Town Planner; Sh. Balwinder Singh, Executive Engineer; and Sh. Raj Kumar, Deputy Superintendent of Police. The pictures of removal process is enclosed herewith and marked as **ANNEXURE C.**



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<p>4 Shops namely-</p> <p>a. M/s Urban Tikka Restaurant, Model Town Extension, Ludhiana</p> <p>b. M/s D.S Enterprise, Model Town Extension, Ludhiana</p> <p>c. M/s M.P Ply Palace, Model Town Extension, Near Block C, Ludhiana</p> <p>d. M/s AS Wines, Model Town Extension</p>	<p>56 is submitted that the Encroachment Sheds operating as shops mentioned herein are completely shut and sealed. Further, no operations are being carried out in the aforesaid shops. Photos enclosed as ANNEXURE D</p>
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4. That to the aforesaid compliance report filed, the Applicant sought time to file objections and thereafter filed a Rejoinder dated 09.02.2026.

5. It is pertinent to note here that the Applicant has raised no objections qua (1)

Birth & Death Registration Office, Ludhiana (2) Lord Shiva Statue

in the Leisure Valley, Near Model Town Extension (3) 3 Shops

namely- (a) M/s Urban Tikka Restaurant (b) M/s D.S Enterprise (c)

M/s M.P Ply Palace

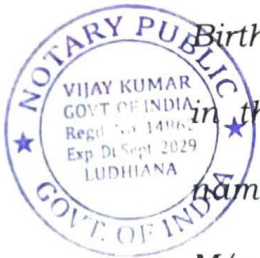
6. The rejoinder under reply raises objections qua the following sites: -

A. Scrap Yard of Municipal Corporation-

The rejoinder raises objection that the remains of scrap yard building are remaining at the site and site is being used for parking of heavy machinery used in construction activities.

B. Wine Shop Building

The rejoinder raises objection that the building is still being used for commercial activities and the doors of this building has not been closed.

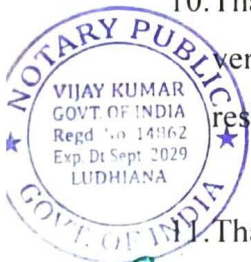


7. It is most respectfully submitted that the issue raised in the rejoinder is not true and is concealing the material facts.

8. It is submitted that the Scrap Yard of Municipal Corporation is completely demolished and no remains or debris of the said building is remaining at the site. It is further submitted that the site is not used for parking of heavy construction vehicles, the photographs enclosed with the rejoinder clearly shows that the vehicles parking are vehicles only used to demolish the scrap yard. Latest photographs of Scrap yard site is enclosed herewith and marked as ANNEXURE A.

9. It is submitted that the wine shop building is sealed and seal is well intact and is not used for commercial activities. Latest photographs of wine shop building is enclosed herewith and marked as ANNEXURE B.

10. That it is submitted that the Municipal Corporation, Ludhiana, has always been very diligently in taking steps towards creation of green belts for benefit of the residents of the city providing better environment conditions.



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11. That it is further submitted that action taken by the Municipal Corporation, Ludhiana has emphasized the preservation of green spaces in accordance with the directions passed by this Hon'ble Tribunal.

I, _____, Notary Public, Ludhiana, do hereby certify that the Deponent/Executant has signed/Thumb impression in my presence.

VERIFICATION:

Verified that the contents of abovementioned paras of the above report are true and correct to the best of my knowledge as derived from the official record. No part of the above reply is false and nothing material has been concealed therein.

Certified that the affidavit/SPA/GPA has been readover & explained to the Deponent/Executant who seemed directly to understand the same at the time making thereof

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DEPONENT
Commissioner
Municipal Corporation
Ludhiana

Date: 07.06.2025

Place: Ludhiana

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DEPONENT
Commissioner
Municipal Corporation
Ludhiana

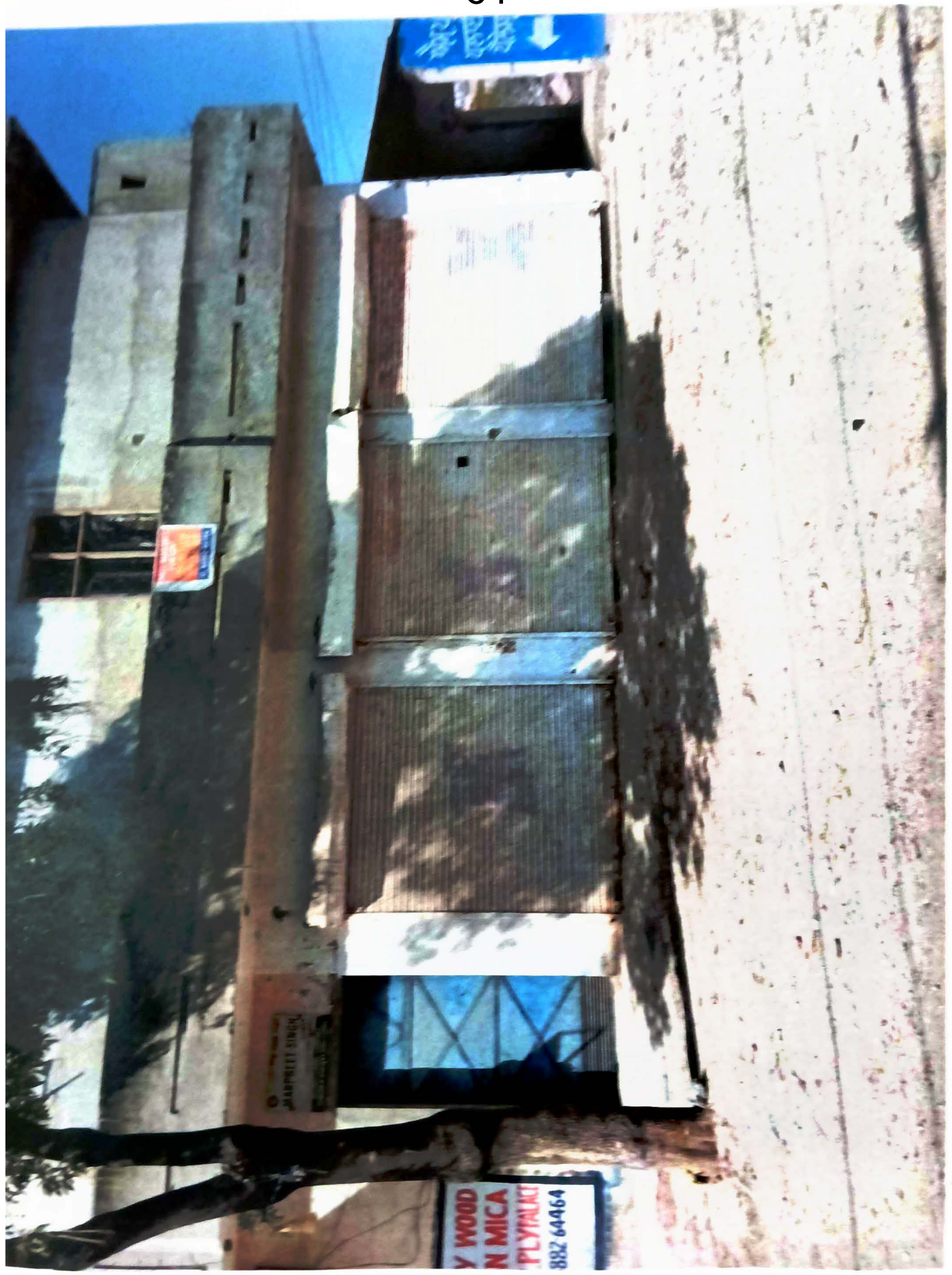
ATTESTED AS IDENTIFIED
[Signature]
Notary Public, Ludhiana (PB.)

08 MAY 2026









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MARSHALL STREET

WOOD
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PLYVAKI
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